CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

Petition No. 667/TT/2020

Date: 28.1.2021

То

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets "Radial Interconnection between India (NER) and Bangladesh-Indian Portion" in North-Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

- 2. Clarify/submit the following information:
 - i. Cash IDC statement showing Total IDC accrued for each loan in excel format.
 - ii. Cost admitted upto COD as per previous order was Rs.6364.75 lakh for Asset-I and Rs.286.12 lakh for Asset-I(A). Whereas cost claimed upto COD in the instant petition is Rs.6419.06 lakh and Rs. 320.7lakh for Assets- I and I(A) respectively. Provide justification for the same.
 - iii. With regard to additional capitalization claimed during each year from 2015 to 2018 for instant transmission assets, submit details in the following format for the assets covered in the instant petition: -

/Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.20	(year- wise)	(year- wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
wise			14*	2014-19 period	2014-19 Period	2014-19 Period	
				-	-	-	-

[#] TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- iv. Furnish Forms 5 and 13 for Asset I.
- v. Furnish Forms 5 and 13 for Asset IA.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Kamal Kishor) AC(L)